

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

REMINDER - I

To

The Principal District & Sessions Judge,
Anantnag /Bandipora /Baramulla / Budgam /Doda (Bhaderwah)/
Ganderbal /Jammu /Kathua /Kargil /Kulgam /Kupwara /Ramban /
Leh/ Poonch /Pulwama /Rajouri/Reasi/Samba/Shopian /
Srinagar and Udhampur.

No.: 18949 /Sts.

Dated : 19-07-2018.

Subject:- Information regarding Cases both Civil & Criminal which are more than 05
and 10 years old.

Sir,

Kindly refer to **Circular No. 85** dated **19-07-2018**, on the subject cited
above, that the requisite information is still awaited from your side despite lapse of
more than **ONE** week.

In this connection, you are once again requested to provide the said
information Consolidated (Entire District) strictly as per proforma to this Registry on
or before **20-07-2018** positively through return by e-mail hcjmu@nic.in or Tele-Fax
No. **0191-2506639**. So, that we may be able to transmit the same to the concern
quarter as desired.

The matter may be treated as **Most Urgent.**

encl:- 2 (Leads)

Yours faithfully'

Assistant Registrar (Sts.)

✓ No. 18950 /Sts.

Dated: 19-07-2018.

Copy to :- Incharge NIC for uploading the same on the High Court website.

Assistant Registrar (Sts.)

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

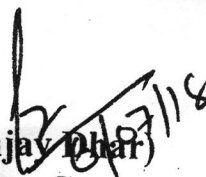
CIRCULAR

No: 85

Dated: 06/07/2018

Vide the Circulars bearing Nos. 2 dated 20.02.2015, 19 dated 16.12.2015, 39 dated 02.06.2016 and 59 dated 24.08.2017, all the Courts under the jurisdiction of the High Court of J&K stand directed to hear and dispose of cases that are pending for more than 05 years/10 years on fast track basis. In this context, the Judicial Officers of the State are directed to furnish monthly data regarding disposal of more than five years old and more than 10 years old cases to this Registry by or before 10th day of each month.

By order



(Sanjay Dhar)
Registrar General

No: 12650-85/15

Dated: 06/07/2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of his Lordship.
2. Registrar Vigilance, High Court of J&K Srinagar for information.
3. Secretary to Hon'ble Mr Justice _____
..... for information of his Lordship.
4. Principal District & Sessions Judge _____ with the request to circulate the Circular amongst all the Judicial Officers posted in his territorial jurisdiction.
5. CPC e-Courts High Court of J&K with the request to upload the Circular on the official website of the High Court.


Registrar General

Court/District-wise Monthly work done statement showing Opening balance, Disposal on fast track basis and Closing balance of Cases which are 05 to 10 & above 10 years old both Civil and Criminal for the month of _____ 2018.

District: _____

S. No.	Name of the Court	Cases which are 05 to 10 years old									Cases which are over 10 years old								
		O.B. at the beginning of the month.			Disposal on fast track basis during the month			Pendency at the end of the month.			O.B. at the beginning of the month.			Disposal on fast track basis during the month			Pendency at the end of the month.		
		Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total
1.																			
2.																			
3.																			
4.																			
5.																			
6.																			
7.																			
8.																			
9.																			
10.																			
	Total																		

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